



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ३४]

बुधवार, सप्टेंबर ७, २०११/भाद्र १६, शके १९३३

[पृष्ठे २, किंमत : रुपये १४.००

असाधारण क्रमांक ९२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Minimum Wages (Maharashtra Amendment) Act, 2010 (Mah. Act No. XXXIII of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIII OF 2011.

(First published, after having received the assent of the President, in the "Maharashtra Government Gazette", on the 7th September 2011.)

An Act further to amend the Minimum Wages Act, 1948, in its application to the State of Maharashtra.

11 of 1948. WHEREAS it is expedient further to amend the Minimum Wages Act, 1948, in its application to the State of Maharashtra, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Minimum Wages (Maharashtra Short title and commencement.) Act, 2010.

(2) It shall come into force on such date, as the State Government may, by notification in the Official Gazette, appoint.

(३)

Amendment of section 20 of Act 11 of 1948. 2. In section 20 of the Minimum Wages Act, 1948, in its application to the State of Maharashtra,— 11 of 1948.

(1) in sub-section (1), for the words “any officer of the State Government not below the rank of Labour Commissioner or any other officer with experience as a Judge of a Civil Court or as a stipendiary Judicial Magistrate”, the words “any officer of the State Government not below the rank of the Assistant Labour Commissioner” shall be substituted;

(2) for sub-section (5), the following sub-section shall be substituted, namely:—

“(5) Any amount directed to be paid under this section may be recovered by any Magistrate to whom the authority makes an application in this behalf, as if it were a fine imposed by such Magistrate.”.